

1.3.91

(3)

Mr. K Ramakumar for the applicant.

Mr. Ajit Narayanan, ACGSC for respondents by proxy (Mr. Krishna Kumar)

Heard. Admit.

The learned counsel for the respondents undertakes to file counter affidavit within 3 weeks with copy to the learned counsel for the applicant who may file rejoinder, if any, within 1 week thereafter.

List for final hearing before Division Bench on 5.4.91. Since the examination is to be held in May, 91, the question of granting interim relief at this stage does not arise.

1.3.91

SPM & AWH

Mr. VR Ramachandran Nair for applicant
Mr. Unniraj for respondents (proxy)

The learned counsel for the respondents undertakes to file counter affidavit within 10 days with a copy to the applicant, who may file rejoinder, if any, within a week thereafter.

List for final hearing on 22.4.91

5-4-91

NVR & NDI

Mr. V. R. Ramachandran Nair for applicant.

Mr. Ajit Narayanan ACGSC for the respondents

The respondents were given time to file counter affidavit. When the case was taken up today for final hearing the respondents have not filed counter affidavit. They seek more time. Counter affidavit is to be filed within one month with a copy to the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 24.6.91.

Copy of the order be given to counsel for respondent by hand.

b u
22/4/91

291

SPM & ND

Mr. V R Ramachandran Nair for the applicant
Mr. Ajith Narayanan for respondents by proxy

The learned counsel for the respondents seeks some time to file counter affidavit and undertakes to do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 13.8.91.

B/Spw
24.6.91

13.8.91

SPM&AVH

Mr. Ramachandran Nair-for applicant.

Mr. Ajith Narayanan-ACGSC

The learned counsel for the respondents wishes to file a counter affidavit. He may do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter.

List for final hearing on 7.10.91.

2/Spw
13.8.91

AVH/Spw

None for applicant.

Ajith Narayanan for respondents

Respondents have not filed reply. They are given last opportunity to file reply. Reply is to be filed within three weeks. Rejoinder is to be filed within one week thereafter. Call on 12.11.91

b/Spw
7/10/91

11

NVK & ND

The learned counsel for the respondents submits that in the O.A.s listed from SL No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

for 12/12

CNC

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

12/11/91

RC

Both sides present.

~~The learned counsel for the respondents submits that a joint counter affidavit will be filed in all these cases within 3 weeks. The counsel for applicant may file rejoinder within one week. Call on 31.1.92.~~

3/11
CNC

17.12.91.

RC

None appears.

several

No counter has been filed despite opportunities.

Accordingly list before the Bench for further directions on 2.3.92.

31.1.92.

OF 891/91

SPM&AVH

27.2.92 Mr.Rajendran Nair/Mr.Ramkumar through proxy
Mr.Sugunapalan th.proxy/Mr.Ajith Narayanan

Heard. M.P. allowed. Counter affidavit mentioned
therein will be relevant for this case also. Heard in
part. List for further hearing on 28.2.92(AN).

27.2.92

28.2.92 (counsel as above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of justice
and considering that a vital question in all these cases
are involved we have admitted all the applications and
condone the delay if there has been in any one of them.
In certain cases we are told that representations are
not been filed. Considering that the issues involved
are identical we need not delay the matters in this
application by going through the formality of requiring
applicants to file a representation especially when
identical applications are pending before us.

Accordingly the objection regarding non-
submission of representation is also overruled.

JUDGMENT ON 31.3.92.

AVH

28.2.92

21.4.92

SPM & AVH

Orders pronounced in Open
Court.

21.4.92

TO ISSUED
FILE CROSSED
MD 21/4